

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH-IV**

CP(IB)-2120/MB-IV/2019

Under section 9 of the Insolvency &
Bankruptcy Code, 2016

In the matter of

BOSTOCK New Zealand Ltd.
...Operational Creditor

Versus

**Global Sourcing and Procurement
Consolidation Ltd.**
Corporate Debtor

Order Delivered on 04.11.2019

Coram:

Mr. Rajasekhar V.K. : Hon'ble Member (Judicial)
Mr. Ravikumar Duraisamy : Hon'ble Member (Technical)

ORDER

Per: Rajasekhar V.K., Member (Judicial)

1. In continuation of order dated 22.10.2019 passed by this Adjudicating Authority in the above matter, this Adjudicating Authority hereby appoints Ms. Veena Sharma, Registration No.: IBBI/IPA-001/IP-01164/2018-19/11835 having address at Balaji Tower, C-503, Sector 30, Vashi, Navi Mumbai – 400 705 (email:

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veenayash@outlook.com Mob.: 9167330818) as the Interim Resolution Professional (IRP) in the matter. She is directed to take further steps in the matter immediately.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

04.11.2019/pvs

Sd/-

RAJASEKHAR V.K.
Member (Judicial)